ORIGINAL IN HINDI

Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA

UNSTARRED QUESTION NO. 1604

TO BE ANSWERED ON 12.02.2019

AMENDMENT OF CONSUMER LAWS

1604. SHRI BHAIRON PRASAD MISHRA: **(OIH)**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has amended the consumer laws and new laws have been enacted in the interests of the consumers; and
- (b) if so, the details thereof and the details of the outcomes derived/expected therefor?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) & (b): No, Madam. The Consumer Protection Bill, 2018 to replace the existing Act, was passed by the Lok Sabha on 20th December, 2018 and has been sent to the Rajya Sabha for consideration and passing. The Bill seeks to provide for establishment of an executive agency to be known as the Central Consumer Protection Authority (CCPA)) to promote, protect and enforce the rights of the consumers, provision of mediation as an alternate dispute resolution, provision of product liability action and several other provisions for simplification of the consumer disputes adjudication process in the consumer fora.
